

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT PETITION NO: 9556 OF 2025

Between:

M/s. P.Venkataramaniah and Co., 24/2/1471, AK Nagar, Military Colony,
Dargamitta, Nellore District, SPSR Nellore, Andhra Pradesh - 524 004,
represented by its Proprietor, Sri. Venkatramaiah Ravulapalli.

...PETITIONER

AND

1. Superintendent of Central Tax, Jubilee Hills-II Circle, Jubilee Hill, Hyderabad.
2. The State of Telangana, represented by its Principal Secretary, Revenue Department (Commercial Taxes), Telangana Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or order or direction particularly one in the nature of Writ of Mandamus setting aside the Order for Cancellation of Registration passed by the first respondent in Form GST REG - 19, vide Ref. No.ZA360623047187F, dated 23/06/2023, in cancelling GSTN Registration Certificate of the petitioner vide GSTN No. No.37ACKPR1937R1ZQ, as arbitrary, illegal, against Principles of Natural Justice, contrary to the provisions of the CGST Act, 2017/ TGST Act 2017, and contrary to the Judicial pronouncements of this Hon'ble Court on the self-same subject.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pending disposal of the Writ Petition, suspend the operation of the Order for cancellation of Registration, passed by the first respondent in Form GST REG -19, vide R and No.ZA360623047187F, dated 23.06.2023

Counsel for the Petitioner: SRI S. SURI BABU

Counsel for the Respondent No.1: SRI DOMINIC FERNANDES (senior standing counsel for CBIC)

**Counsel for the Respondent No.2: SRI SWAROOP OORILLA,
SPECIAL GP FOR STATE TAX**

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.9556 of 2025

ORDER (Per the Hon'ble the Acting Chief Justice Sujoy Paul):

Sri S. Suri Babu, learned counsel for the petitioner;
Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for
respondent No.1 and Sri Swaroop Oorilla, learned Special Government
Pleader for State Tax, for respondent No.2.

2. Learned counsel for the petitioner seeks permission of this
Court to withdraw the writ petition with liberty to the petitioner to file
a properly constituted petition.

3. Permission as sought for is accorded.

4. Accordingly, this Writ Petition is **dismissed as withdrawn**
with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand
closed.

SD/-T.TIRUMALA DEVI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri S. Suri Babu, Advocate [OPUC]
2. One CC to Sri Dominic Fernandes (senior standing counsel for CBIC)
[OPUC]
3. Two CC to The Special GP for State Tax, High Court for the State of
Telangana, at Hyderabad[OUT]
4. Two CD Copies

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AS

HIGH COURT

DATED:01/04/2025

ORDER

WP.No.9556 of 2025



**DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS**

⑦
10/4/25
MS